

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV, (SINGLE BENCH)**

ITEM No.101

New IA/147/ND/2024 IN CP/232/ND/2023

IN THE MATTER OF:

ICP Investments (Mauritius) Limited ... Applicant

Versus

Ansal Properties And Infrastructure Limited ... Respondent

Under Section 73 (4).

Order delivered on 25.04.2024

Coram:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Adv. Sanyam Agarwal, Adv. Rahul Sateerja.

For the Respondent : Adv. Mahima Shekhawat

ORDER

Learned Counsel for the Applicant present physically. Learned Counsel for Respondent present through VC.

Arguments heard. **Order Reserved.**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**